

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.32/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)



SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES: Shri Rohtas Jugalkishore Gupta  
V/s.  
M/s. Jugnar Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	M. S. Bhardwaj a/w V. P. Verma.	Adv. for Petitioner	
	Utsav Salunke	Advocate for Respondent 2	

**ORDER**

**C.P. No. 32/397-398/CLB/MB/MAH/2016**

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Respondent/debtor stated that due to pre-engagement of the Counsel who is representing, this matter adjournment be granted.
3. Hence this C.P. is adjourned to **15.11.2017** for Final Hearing at **2.30 PM**.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**21.09.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**